

**"FORM A**

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF  
RAJAHMUNDY GODAVARI BRIDGE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                                                                       |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | RAJAHMUNDY GODAVARI BRIDGE LIMITED                                                                                                                                                                                                                                    |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 19/08/2008                                                                                                                                                                                                                                                            |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | REGISTRAR OF COMPANIES- MUMBAI                                                                                                                                                                                                                                        |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U45203MH2008PLC185941                                                                                                                                                                                                                                                 |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | GAMMON HOUSE, VEER SAVARKAR MARG, PRABHADEVI, MUMBAI, MH 400025 IN                                                                                                                                                                                                    |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 27 <sup>th</sup> February 2020<br>(As per order of Hon. NCLT, Mumbai dated 27 <sup>th</sup> February, 2020 in C.P.(IB)-2677/2018)<br>(Copy received through email on 03 <sup>rd</sup> March 2020)                                                                     |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 25 <sup>th</sup> August 2020 (180 days from the Insolvency Commencement date)                                                                                                                                                                                         |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | VISHAL GHISULAL JAIN<br>IBBI/IPA – 001/IP-P00419 /2017–18/10742                                                                                                                                                                                                       |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | VISHAL GHISULAL JAIN<br>Office No.502, G Square Business Park,<br>Opp. Sanpada Station, Sector -30A, Vashi,<br>Navi Mumbai, Maharashtra – 400703<br><a href="mailto:vishal@cavishaljain.com">vishal@cavishaljain.com</a><br>(Please do not communicate to this email) |
| 10.                  | Address and e-mail to be <u>used for correspondence</u> with the interim resolution professional                                      | VISHAL GHISULAL JAIN<br>Office No.502, G Square Business Park,<br>Opp. Sanpada Station, Sector -30A, Vashi,<br>Navi Mumbai, Maharashtra – 400703<br><a href="mailto:rgbl.cirp@gmail.com">rgbl.cirp@gmail.com</a>                                                      |
| 11.                  | Last date for submission of claims                                                                                                    | 17 <sup>th</sup> March, 2020                                                                                                                                                                                                                                          |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class(es)<br>NOT APPLICABLE                                                                                                                                                                                                                                  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NOT APPLICABLE                                                                                                                                                                                                                                                        |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link:<br><a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a><br>Physical Address:<br>As in (10) above<br>Please refer Note 1 for applicable form.                                                                             |

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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RAJAHMUNDRY GODAVARI BRIDGE LIMITED on 27<sup>th</sup> FEBRUARY 2020

The creditors of RAJAHMUNDRY GODAVARI BRIDGE LIMITED are hereby called upon to submit their claims with proof on or before 17<sup>th</sup> MARCH, 2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **Not Applicable** in Form CA.

**Note 1:** The submission of claim is to be made in accordance with Chapter 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The claim with proofs is to be submitted in the following specified forms along with documentary proof in support of the claim:

- FORM B: Claim by operational creditors except workmen and employees
- FORM C: Claim by financial creditors
- FORM CA: Claim by financial creditors in a class
- FORM D: Claim by a workman or an employee
- FORM E: Claim submitted by an authorised representative of workmen or employees
- FORM F: Claim by creditors other than financial creditors and operational creditors

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional : VISHAL GHISULAL JAIN  
Date and Place: 05<sup>th</sup> March 2020, NAVI MUMBAI